Information note to the Press (Press Release No. 189 /2012)



For Immediate release

Telecom Regulatory Authority of India

TRAI issues Fourth Amendment to the Telecommunications Mobile Number Portability Regulations, 2009

New Delhi, 19 September, 2012– The Telecom Regulatory Authority of India today issued the Telecommunication Mobile Number Portability (Fourth Amendment) Regulations, 2012 incorporating the provisions for levying financial disincentives on the Telecom Service Providers for contravention of MNP regulations.

The Telecommunication Mobile Number Portability Regulations dated 23rd Sep 2009 laid down the basic business process framework for facilitating Mobile Number Portability. After implementation of these regulations, the Authority had received a number of complaints wherein the subscribers have reported that their porting requests have been rejected by the donor operators on invalid grounds.

In order to ensure compliance of MNP regulations by Access Providers, the Authority has decided to amend the regulations to incorporate provisions for levying financial disincentives where contravention is established in rejection of porting requests and also in the timelines specified in the regulations. In the cases where deviation is noticed by TRAI in the specified timelines by a service provider, a financial disincentive of Rs.5,000/- will be levied for each contravention whereas in the cases where contravention is established in rejection of porting request by a service provider, a financial disincentive of an amount of Rs. 10,000/- will be levied for each rejection. These regulations will come into effect after 60 days so that service providers streamline their current processes in conformity with the MNP regulations.

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These amendments have been placed on TRAI website www.trai.gov.in. For any clarification / information Shri Sanjeev Banzal, Advisor (NSL-II) may be contacted at telephone no. 011-23210481, Fax no.23212014.

(Rajeev Agrawal)

Secretary

राजीव अगवान/RAJEEV AGRAWAL

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